

Central Administrative Tribunal, Principal Bench

O.A.No.2402/97

M.A.No.2354/97

Hon'ble Shri R.K.Ahooja, Member(A)

(2)

New Delhi, this the 9th day of October, 1997

1. Sabal Singh
s/o Shri Rameshwar Singh

2. Som Singh
s/o Shri Rameshwar Singh

r/o B-88/3, Ganga Vihar,
Delhi - 94.

Applicants

(By Shri Yogesh Sharma, Advocate)

Vs.

1. Union of India through
The General Manager, Northern Railway
Baroda House, New Delhi

2. The Divisional Railway Manager
Northern Railway, Bikaner Division
Bikaner (Rajasthan).

Respondents

O R D E R (Oral)

The applicants, two in number, claim that they have worked with the respondents, Railways as Casual Labour after 1.1.1981 for various periods from the year 1977 to 1986 and are thereafter entitled to have placed their names in the Live Casual Labour Register and further engagement on the basis of their seniority in the said register. They further submit that they have filed representation dated 07.04.1997, Annexure A7 but the respondents have not considered the same and no reply has been given. However, the learned counsel for the applicant, at the admission stage, states that since the representation is pending before the respondents it is not necessary to admit the application. I therefore dispose of this OA with a direction that Respondent No.2 will consider the representation of the applicants and pass a reasoned and speaking order to the applicants within three months from the date of receipt of a copy of this order. No costs.

R.K.Ahooja
(R.K.AHOOJA)
MEMBER(A)

/rao/